## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL FRNAKULAM

O. A. No. 188 T. A. No.

19989

17.7.90 DATE OF DECISION\_\_\_

Varky C. J. and another

Advocate for the Applicant (s)

UOI rep. by DG. Postal Deptt. Respondent (s) New Delhi

A A. Abul Hasan, ACGSC Advocate for the Respondent (s) M R Rajendran Nair for R 4 &5

**CORAM:** 

The Hon'ble Mr. N. V. Krishnan, Administrative Member

The Hon'ble Mr. N. Dharmadan, Judicial Member

Whether Reporters of local papers may be allowed to see the Judgement?
 To be referred to the Poperty of Table

2. To be referred to the Reporter or not?

3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal

## JUDGEMENT

## HON BLE SHRI N. VAKRISHNAN, ADMINISTRATIVE MEMBER

This is a part heard matter relating to the appointment of an extra departmental delivery agent. On 13.3.90 when this matter was again heard after being listed as part heard, we took the view that the applicants would have a case against the respondents only if it is established by them that they were registered in the Employment Exchange prior to 1987 for reasons indicated in that order. For, we felt that if the persons sponsored by the Employment Exchange had earlier registration, their names were bound to be considered in preference to the applicants. Since then, this case has

been listed on four occasions on 22.3.90, 6.4.90, 3.7.90 and again today. Though the original counsel engaged by the applicant Shri P. K. Madhusoodhanan indicated to us on 6.4.90 that he has relinquished the vakalat, there is no representation on behalf of the applicants.

- 2. In the circumstances, we are of the view that, perhaps, the applicants do not have a case that they had registered themselves in the Employment Exchange earlier to the registration of the two juniormost persons whose names were sent by the Employment Exchange to the respondents 1 to 3 for consideration as EDDA and EDMC.
- 3. In the circumstances, we are of the view that this application has no merit and it is accordingly dismissed.
- 4. There will be no order as to costs.

(N. Dharmadan) Judicial Member

(N. V. Krishnan) Administrative Member

kmn